

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4032
ANSWERED ON:17.12.2014
VACANT LAND BELONGING TO DDA
Hegde Shri Anant Kumar Dattatreya;Kumar Shri Ashwini

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of lands and plots lying vacant/unutilized with Delhi Development Authority (DDA), location-wise;
- (b) whether some of the lands are under illegal encroachment and if so, the details thereof, location-wise along with the time since when it is under encroachment;
- (c) the steps taken/proposed to be taken by the Government in this regard and the details of policies/guidelines/frame for proper utilisation of such land and also to protect it from encroachment; and
- (d) whether DDA has data of such land under its possession and if so, the details thereof?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

- (a): The details of lands and plots lying vacant/unutilized with Delhi Development Authority (DDA), location-wise are available at its website dda-orq-in/ddanew/vacantlisttd.aspx.
- (b): Yes, Madam. The details in this regard are available on the said website of DDA.
- (c): According to the information furnished by DDA, it is ensuring that encroachments are removed after following due process of law. Recently, DDA has formed Quick Response Team (QRT) to protect its land from encroachment. As far as disposal of land is concerned, land is allotted/auctioned depending upon the usage of land and under extant rules.
- (d): DDA has informed that all the records/data in this regard are available at its website.